

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 148-151/2014

ANJUM KHAN

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
THROUGH ITS PRINCIPAL SECRETARY

Respondent(s)

(IA No. 30601/2022 - GRANT OF BAIL)

Date : 15-03-2022 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Appellant(s) Mr. Zulfiker Ali P. S, AOR
Ms. Lakshmi Sree P., Adv.
Ms. Sadiya Sahkeel, Adv.

For Respondent(s) Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mr. Chandra Shekher, Adv.

Mr. P. Narasimhan, AOR

UPON hearing the counsel the Court made the following
O R D E R

After hearing learned counsel appearing on behalf of the appellants and perusing the affidavit filed on behalf of the State of Uttar Pradesh confirming that the Appellant No. 4's son is getting married, on the date mentioned in this application, we deem it appropriate to direct that the applicants be granted ad interim bail for a period of two weeks covering the dates of the ceremonies as mentioned in this application on terms and conditions to the satisfaction of the Trial Court.

The application for grant of bail being IA No. 30601/2022 is disposed of accordingly.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)